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Title: Need to implement "The Place of Worship (Special Provisions) Act, 1991."

SHRI ABDUL RAHMAN (VELLORE): The 400 year-old Babri Masjid was demolished on December, 6,1992. The sectarian violence in the aftermath resulted in the deaths of over 2,000 people, injuries to thousands and loss of property amounting to hundreds of crores of rupees.

We demand that the Government must not delay anymore in taking appropriate action against the culpable persons clearly listed out in the Liberhan Commission report. The people of this country has waited long enough to get the justice and are now wondering if they will ever get it at all.

Apart from this the people of this country also call for a reaffirmation of "The Place of Worship (Special provisions) Act, 1991" that prohibits the conversion of any place of worship and provides for the maintenance of its religious character as it existed on 15th August, 1947. Although this Act does not apply to the Babri Masjid, its reaffirmation is necessary to ensure that other places of worship are not engulfed in the same sectarian and divisive politics that Babri Masjid fell victim to.